

Nagreeka Capital And Infrastructure Limited & Anr Vs Securities And Exchange Board Of India

Court: Securities Appellate Tribunal Mumbai

Date of Decision: Jan. 25, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Nirali Mehta, Suyash Bhandari, Dimple Gyamlani, Prapti Kedia, Anuj V.R

Final Decision: Allowed

Judgement

Meera Swarup, Technical Member

1. Not on Board. Mentioned by the learned counsel for the appellants.
2. Two weeks time is allowed to the appellants to file rejoinder. List on February 14, 2024.